## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA No. 8/2016 with TP No. 108/397-398/NCLT/AHM/2016 (New) CP No. 76/397-398/CLB/MB/2015 (Old)

Coram: Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

Name of the Company: Pinakin Kharwar

V/s.

Nagina Processors Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. S'SURIYANARMAN ADVOCATE PETITIONER SSAMEN

Resmondents

2. DITTREM ROPUL PCS

**ORDER** 

Learned Advocate Mr. S. Suriyanarayanan present for the Original Petitioner/Respondent in IA. Learned PCS Mr. Dhiren Dave present for the Original Respondents/Applicant in IA.

Heard the Learned Advocate for Respondent/Original Petitioner and Learned PCS for Applicant/Original Respondents in IA 8/2016 in TP 108/2016 regarding maintainability of the main petition.

Arguments concluded. Orders reserved.

In main TP 108/2016, Respondents filed reply after serving notice. Counsel for Petitioner requested time to file rejoinder. Petitioner shall file rejoinder on or before 14.12.2016 by serving a copy in advance to Respondents.

List the matter for hearing on 14.12.2016.

(BIKKI RAVEENDRA BABU)

MEMBER JUDICIAL

Dated this the 17<sup>th</sup> day of October, 2016